

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

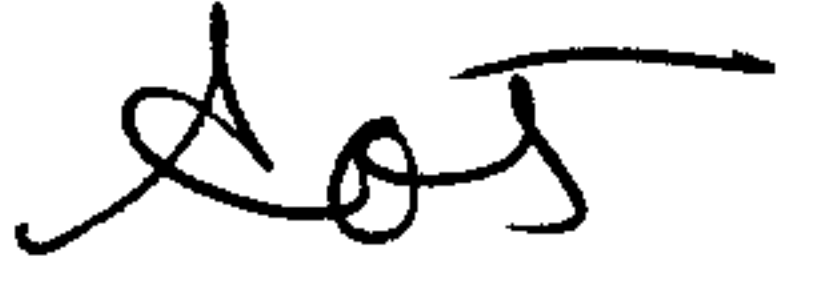

TP No. 134/2016 (C.P. No. 65/NCLT/AHM/2016)

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2019**

Name of the Company: Sandeep Jagdishchandra Dave
V/s.
Environment Project Management(P) Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ALIKESH JALAN	PCS	PETITIONER	
2.	ALAY VASAVDA IIB JATIN KAPADIA	PCS	Respondent	


ORDER

The parties are represented through their respective Learned PCS (s).

Learned PCS Mr. Alay Vasavda mentioned on behalf of Learned PCS Mr. Jatin Kapadia for the Respondent no. 1 to 4 and requested for an adjournment on the ground that his Senior PCS is not available, other side has no objection to that effect.

List the matter on 25.04.2019


MANORAMA KUMARI
MEMBER (JUDICIAL)


HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)

Dated this the 22nd February, 2019.